

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.104
New IA/3845/ND/2023, New IA/3844/ND/2023 IN
IB/204/ND/2021

IN THE MATTER OF:

Union Bank Of India	...	Applicant
Versus		
M/s. Supertech Ltd.	...	Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 26.07.2023

Coram:

Mr. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the RP of Respondent	:	Mr. R. Sudhinder, Ms. Himani Chhabra, Advs. & Mr. Hitesh Goel, RP

ORDER

We have heard the submissions made by the Ld. Counsel for the Resolution Professional. In order to understand the role played by the Resolution Professional as far as the project under Eco-Village-2 is concerned, on the last date of hearing, we had clearly directed the presence of Resolution Professional. However, as he participated through virtual mode, we are unable to hear him properly. Therefore, Resolution Professional is directed to be present physically on the next date of hearing.

Let the matter be fixed for hearing on **03.08.2023**.

Sd/-
DR. BINOD KUMAR SINHA,
MEMBER (TECHNICAL)

Sd/-
P.S.N. PRASAD,
MEMBER (JUDICIAL)